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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.922 of 2013
Cuttack this the 8th day of January, 2014

CORAM
HON'BLE SHRI A.K.PATNAIK, MEMBER(J)
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Parameswar Biswal
Aged about 57 years
S/o. Sanatan Biswal,
At present working as a Senior Section Officer(Accounts)
O/o.FA & CAO/East Coast Railway/E.Co.R. Sadan
Chandrasekharpur
Bhubaneswar
Resident of Plot No.108, Premier Residency,
Shree Vihar, Patia
Bhubaneswar,
Odisha

...Applicant

By the Advocate(s)-Mr.N.R.Routray

-VERSUS-

Union of India represented through

1. General Manager,
East Coast Railway
E.Co.R.Sadan
Chandrasekharpur
Bhubaneswar
Dist-Khurda

2. Financial Advisor & Chief Accounts Officer
East Coast Railway
E.Co.R.Sadan
Chandrasekharpur
Bhubaneswar
Dist-Khurda

3. Director Finance (CCA), Room No.425,
Rail Bhawan
Railway Board
New Delhi-110 001

...Respondents

By the Advocate(s)-Mr.T.Rath

(A.R.)

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O R D E R (Oral)

A.K.PATNAIK, MEMBER (JUDICIAL):

Heard Mr.N.R.Routray, Learned Counsel, appearing for the Applicant and Mr.T.Rath, Learned Standing Counsel (Railway) appearing for the Respondents and perused the records. Registry is directed to serve notice, in terms of sub rule 4 of Rule 11 of the CAT (Procedure) Rules, 1987.

2. The Applicant who is working as Senior Section Officer (Accounts) in the Office of the FA & CAO/ECoRly, Bhubaneswar has filed this OA, praying for direction to the Respondents to grant him 3rd financial upgradation under MACP scheme w.e.f. 01.09.2008 in PB- 3 with GP of Rs.5400/- and pay him the differential arrear salary with 12% interest for the delayed payment, as per the order of the Madras Bench of the Tribunal dated 26.08.2008 in OA No.335/2007 in which it was held that up gradation of scale on restructuring of cadre cannot be treated as promotion to deprive an employee financial up gradation under ACP. The above order of the Madras Bench of the Tribunal was subsequently upheld by the Hon'ble High Court of Madras vide order dated 19.10.2010 in WP No.21112/2009 and Hon'ble Apex Court in Special Leave Appeal (Civil) CC No.9422/2011 on 04.01.2012. According to the Applicant, on 15.02.1983, he was appointed as a Clerk Grade-I in the pay scale of Rs.330-560/- Subsequently, on 13.02.1990 he was promoted to the post of SO (A) and thereafter on 28.02.1994 to Senior SO (A). Thereafter, the applicant was granted 3rd financial upgradation under MACP Scheme in PB-2 with GP Rs.5400/- with effect from 1.9.2008 vide Annexure-A/4 dated 17.8.2010.

W. A. Lee

3. Further case of the Applicant is that the decision of the Railway administration, treating restructuring cadre of JAA to AA as promotion and thereby denying financial up gradation under ACP, was challenged, before the Madras Bench of the Tribunal in OA No. 335 of 2007. The said OA was disposed of by the Madras Bench of the Tribunal on 26.08.2008 in which it was held that benefits granted to the employees on restructuring of cadre is not promotion. The said order of the Madras Bench of the Tribunal was challenged by the Railways before the Hon'ble High Court of Madras in WP No.21112/2009 but the same was dismissed on 19.10.2010. Thereafter, Railways filed SLP (Civil) CC No.9422/2011 before the Hon'ble Supreme Court of India but the same was also dismissed 04.01.2012. By making representation to Respondent No.1, the applicant has prayed for granting him 3rd financial upgradation under MACP scheme w.e.f. 01.09.2008 in PB 3 with GP of Rs.5400/- as per the order of the Madras Bench of the Tribunal. According to applicant, he has neither been granted the benefit of the MACP nor has he been communicated any decision thereon. But Mr.Rath has no immediate instruction, if any decision has been taken on the representation, if at all submitted by the applicant to Respondent No.1. In view of the above, without entering into the merit of the matter this OA is disposed of with direction to the Respondent No.1 that if any such representation, as submitted by the Applicant has been received by him and no decision has been taken thereon, then he should consider the same, keeping in mind the order of the Madras Bench of the Tribunal, as aforesaid, and communicate the decision to the Applicant in a well-



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reasoned order within a period of 60(sixty) days from the date of receipt of copy of this order.

4. On the prayer of Mr.Routray, copy of this order be sent to Respondent No.3, by speed post, at his cost, for which he undertakes to furnish the postal requisite in course of the day.

(R.C.MISRA) 
Member (Admn.)


(A.K.PATNAIK)
Member (Judicial)